


(Schedule)	
FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SUNITA DEVELOPERS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1	Name of corporate debtor Sunita Developers Private Limited
2	Date of incorporation of corporate debtor 29th August, 2009
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45200MH2009PTC195327
5	Address of the registered office and principal office (if any) of corporate debtor PATUCK PRESS COMPOUND, SHRAVAN YASHWANT CHOWK, KALA CHOWKI MUMBAI Mumbai City MH 400033 IN .
6	Insolvency commencement date in respect of corporate debtor Order Date changing IRP :-18th October,2024 Order uploaded on NCLT :- 11th November, 2024 Order intimated to IRP :- 18th November, 2024
7	Estimated date of closure of insolvency resolution process 17th May, 2025
8	Name and registration number of the insolvency professional acting as interim resolution professional Mr Vimal Kumar Agrawal IBBI/IPA-001/IPP00741/2017-2018/12247
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board Office No. 4, Ground Floor C Wing  ,Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrawal.in
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: cirpsunitadeveloperspvtltd@gmail.com
11	Last date for submission of claims 02-12-2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sunita Developers Private Limited on 18th October,2024	
The creditors of <b>Sunita Developers Private Limited</b> , are hereby called upon to submit their claims with proof on or before 2nd December, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.	
Submission of false or misleading proofs of claim shall attract penalties.	
<div style="display: flex; justify-content: space-between; align-items: center;"> <div style="text-align: center;"> <p><b>Vimal Kumar Agrawal</b></p> <p>Digitally signed by Vimal Kumar Agrawal Date: 2024.11.21 13:28:38 +05'30'</p> </div> <div style="text-align: center;">  </div> </div>	
Name and Signature of Interim Resolution Professional :	Vimal Kumar Agrawal
Date and Place :	20th November, 2024, Mumbai

**Nav Mumbai Regional Office, Circle Office**  
Building, 8th Floor, 'A' Wing, C-14, G Block,  
BKC, Bandra East, Mumbai-400 051  
email :- recoveryroom@canarabank.com

**Ref. No. RO/REC/MUMS/DN/BHUPENDRA GHARAT/2022 Dated: 13/11/2024**  
**REGD. POST WITH ACK. DUE**

**To the Borrower/Guarantors/Mortgagor:**  
Mr. Bhupendra Motiram Gharat - Shop No 897/1, 897/2, Suresha Apartment, Ground Floor, Mothe Nagnon, Taluka Uran, District Raigad, Maharashtra-400702  
Mr. Nilesh H Korlekar - B/301, 2nd Floor, Suresha Apartment, Mothe Nagnon, Taluka Uran, District Raigad, Maharashtra-400702  
Subject: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 30/12/2022 (date of Demand Notice), to the borrower/ firm **Mr. Bhupendra Motiram Gharat, Mr. Nilesh H Korlekar** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 22,03,379.13 (Rupees Twenty two lakh three thousand three hundred seventy nine rupees and paise thirteen only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 20/03/2023. Further, the said symbolic/ Physical possession notice was duly published in Navshakti (Name of newspaper in local language) and Financial Express (Name of English Newspapers) newspapers on 21/03/2023 (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 22,03,379.13 (Rupees Twenty two lakh three thousand three hundred seventy nine rupees and paise thirteen only)** as on 30/12/2022, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i)By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii)By inviting tenders from the public; or iii)By holding public auction including through e-auction mode; or iv)By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
CANARA BANK AUTHORIZED OFFICER

**Nav Mumbai Regional Office, Circle Office**  
Building, 8th Floor, 'A' Wing, C-14, G Block,  
BKC, Bandra East, Mumbai-400 051  
email :- recoveryroom@canarabank.com

**Ref. No. RO/REC/MUMS/211/833/10/2022-23 Dated: 13/11/2024**  
**REGD. POST WITH ACK. DUE**

**To the Borrower/Guarantors/Mortgagor: Mr. Sandip Kewaldas Warkar, S/o Kewaldas Warkar - C Wing, Flat No.101, Galaxy Apartment, Mora Road, Near Canara Bank Mora, Uran, Raigad, Maharashtra-400704**

**SUBJECT:** Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 02/05/2023 (date of Demand Notice), to the borrower/ firm **Mr. Sandip Kewaldas Warkar** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 14,14,225.41 (Rupees Fourteen lakh fourteen thousand two hundred twenty five rupees and paise forty one only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 17/08/2023. Further, the said symbolic/ Physical possession notice was duly published in Navshakti (Name of newspaper in local language) & The Free Press Journal (Name of English Newspapers) newspapers on 20/08/2024 (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 14,14,225.41 (Rupees Fourteen lakh fourteen thousand two hundred twenty five rupees and paise forty one only)** as on 02/05/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i)By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii)By inviting tenders from the public; or iii)By holding public auction including through e-auction mode; or iv)By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
CANARA BANK AUTHORIZED OFFICER

**Datamatics Global Services Limited**  
Regd. Off: Knowledge Centre, Plot No. 58, Street No. 17, MIDC, Andheri (E), Mumbai, 400 093.  
Tel: +91-22-61020000/1/2 | CIN: L72200MH1987PLC045205  
Website: www.datamatics.com | Email: investors@datamatics.com

**NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION**

**NOTICE** is hereby given to the Members of Datamatics Global Services Limited ("the Company") pursuant to provisions of Section 108 and Section 110 of the Companies Act, 2013, read with Companies (Management and Administration) Rules, 2014, General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs (MCA), Circular - SEBIHO/CFD/CFD-PoD-2/PIR/CI/2024/133 dated October 03, 2024 issued by Securities and Exchange Board of India (hereinafter collectively referred to as "the circulars"), SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, Secretarial Standard-2 issued by Institute of Company Secretaries of India and any other applicable laws, rules, circulars, notifications and regulations (including any statutory modification(s) or re-enactment(s) thereof) for the time being in force and as amended from time to time), for seeking approval to transact the businesses as set out in the Notice of Postal Ballot along with explanatory statement which has been dispatched on Tuesday, November 19, 2024 only through electronic mode to those Members of the Company, who have registered their email address with the Company/ Depository Participant/Registrar and Transfer Agent as on Friday, November 15, 2024 (the "Cut-off date"). The Company has completed the dispatch of the Notice on November 19, 2024.

Pursuant to Circulars issued by MCA, Members can vote only through the remote e-voting process. The voting rights of Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off date i.e. Friday, November 15, 2024. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Cut-off date will be entitled to cast their votes by remote e-voting.

The Postal Ballot Notice is also available on the Company's website [www.datamatics.com](http://www.datamatics.com), website of exchanges i.e. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and also on the National Securities Depository Limited's ("NSDL") website [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Company has engaged services of NSDL for the purpose of providing e-voting facility. The e-voting facility will be available during the following period:

Commencement of e-voting period	09.00 A.M. IST on Wednesday, November 20, 2024
Conclusion of e-voting period	05.00 P.M. IST on Thursday, December 19, 2024
Cut-off date for eligibility to vote	Friday, November 15, 2024

The e-voting shall not be allowed after 05.00 P.M. IST on Thursday, December 19, 2024. Please note that once vote on a resolution is cast, the Member will not be able to change it subsequently. For voting process, please refer "Notes" section of the Postal Ballot Notice.

In case of any queries or grievances relating to e-voting you may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of <https://www.evoting.nsdl.com> or send a request to Mr. Amit Vishal, Deputy Vice President or Pallavi Mhatre, Sr. Manager, NSDL, 4th Floor, A Wing, Trade wing, Kamala Hills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013, India, Email at - [evoting@nsdl.com](mailto:evoting@nsdl.com) or at call 022 - 4886 7000.

Members who have not registered their e-mail addresses are requested to register the same with the depository through Depository Participants. Members holding shares in physical form and who have not yet registered their e-mail addresses are requested to register the same with the Company by sending an e-mail to the Company's Registrar and Share Transfer Agent "Datamatics Business Solutions Limited" at [investorsquery@datamaticsbpm.com](mailto:investorsquery@datamaticsbpm.com) or they may also write to the Company at [investors@datamatics.com](mailto:investors@datamatics.com). Thereafter, the Company would endeavor to send the Postal Ballot Notice to said shareholders to enable them to cast their vote through e-voting.

The Company has appointed Mr. Swapneel Patel (Membership No: A41106/CP No. 15628), Practicing Company Secretary, as the scrutinizer for conducting the Postal Ballot / e-voting process in fair and transparent manner.

The Scrutinizer will submit his report to the Chairman of the Company or any other person authorized by the Chairman and the results will be announced within two working days from the conclusion of the remote e-voting period and will be displayed on the Company's website (<https://www.datamatics.com>), website of NSDL (<https://www.evoting.nsdl.com>) and will also be communicated to Stock Exchanges.

For Datamatics Global Services Limited  
Sd/-  
Divya Kumari  
EVP, Chief Legal Officer & Company Secretary

**Date: November 19, 2024**  
**Place: Mumbai**

**यूनियन बैंक Union Bank of India**  
Roha Branch, Union Bank of India, Shop No. 1-4 & 15, Shree Datta Krupa Complex, Damkhadi, Roha, Raigad - 402109. ANNEXURE - I

**POSSESSION NOTICE [Rule - 8 (1)] (For Inmovable Property)**

Whereas the undersigned being the authorised officer of Union Bank of India, Shop No. 1-4 & 15, Shree Datta Krupa Complex, Damkhadi, Roha, Raigad - 402109 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.08.2023 calling upon the Borrower **Mr. Sharif Bikan Bagwan, Mrs. Farjana Sharif Bagwan and Guarantor Mr. Sarfaraz A. Rahaman Mulla** to repay the amount mentioned in the notice being **Rs. 11,56,746/- (Rupees Eleven Lacs Fifty Six Thousand Seven Hundred Forty Six Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **16th day of the November month of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Roha Branch for an amount **Rs. 11,56,746/-** and interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

**DESCRIPTION OF IMMOVABLE PROPERTY**

All that piece & parcel of Flat No. B-202, area admeasuring 407 sq. ft. carpet situated on 2nd Floor in B Wing of Building known as "River View" constructed on S. No. 1208, 1209, 1210, 1211, 1211/1, At Ashtam-Roha Tal. Roha Dist. Raigad, Bounded: **On the North by A Wing, On the South by Garden, On the East by House, On the West by Open Area.**

Sd/-  
Ranchandra Polekar, Authorized Officer  
Union Bank of India

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF NEC ELECTROMECH (INDIA) PRIVATE LIMITED**

S. No.	Particulars	Details
1.	Name of corporate debtor	<b>Nec Electromech (India) Private Limited</b>
2.	Date of incorporation of corporate debtor	06/10/2008
3.	Authority under which corporate debtor is incorporated / Registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2008PTC187282
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No-14, Shah Heritage Plot No. 9, Sector-42A, Nerul, Navi Mumbai, Maharashtra, India, 400706
6.	Date of closure of Insolvency Resolution Process	14.11.2024 (Order uploaded on 18.11.2024)
7.	Liquidation commencement date of corporate debtor	14.11.2024 (Order uploaded on 18.11.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	<b>Mr. Rakesh Kumar Relan</b> IBBI Reg. No.: IBBI/IPA-001/IP-P-02009/2020-2021/13119
9.	Address and e-mail of the liquidator, as registered with the Board	2501, A Wing, Transcon Triumph, VLG Amboli, Hill Road, Andheri West, Nerul, Excl. Industries, S No. 48, Shaurda, Mumbai City, Maharashtra, 400053 <a href="mailto:rakeshrelan@gmail.com">rakeshrelan@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the liquidator	109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi - 110001 <a href="mailto:liq.necelctromech@gmail.com">liq.necelctromech@gmail.com</a>
11.	Last date for submission of claims	18.12.2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s Nec Electromech (India) Private Limited on 14.11.2024 (Order uploaded on 18.11.2024).

The stakeholders of M/s Nec Electromech (India) Private Limited are hereby called upon to submit their claims with proof on or before 18.12.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-  
Mr. Rakesh Kumar Relan  
Liquidator  
IBBI/IPA-001/IP-P-02009/2020-2021/13119  
Authorization for Assignment valid till 30/06/2025

**Date: 19.11.2024**  
**Place: Mumbai**

**Nav Mumbai Regional Office, Circle Office**  
Building, 8th Floor, 'A' Wing, C-14, G Block,  
BKC, Bandra East, Mumbai-400 051  
email :- recoveryroom@canarabank.com

**Ref. No. RO/LEGAL/SARFAESI/12/2022/SV Dated: 13/11/2024**  
**REGD. POST WITH ACK. DUE**

**To the Borrower/Guarantors/Mortgagor: Kittukumar Madhusuda Saha - Flat No 105, 1 St/Floor, Building Name Ramesh Arcade No 1 (radhakrishna Chs Ltd), Shankar Nagar, Shankar Nagar Road, Kalyani Shil Photo Road, Sonarpada, Dombivli East, Thane 421201**  
**Mr. PINKY PRAVESH DAS - Flat No. 03, Three Amber Chs, Plot No. 25, Sector 2, Koparkhairane, Navi Mumbai -400709**

**SUBJECT:** Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 14/10/2023 (date of Demand Notice), to the borrower/ firm **Mr. Kittukumar Madhusuda Saha, Ms. PINKY PRAVESH DAS** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 16,47,278.31 (Rupees Sixteen lakh forty seven thousand two hundred seventy eight rupees three paise thirty one only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 20/03/2023. Further, the said symbolic/ Physical possession notice was duly published in Navshakti (Name of newspaper in local language) and The Free Press Journal (Name of English Newspapers) newspapers on 13/05/2023 (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 16,47,278.31 (Rupees Sixteen lakh forty seven thousand two hundred seventy eight rupees three paise thirty one only)** as on 14/10/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i)By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii)By inviting tenders from the public; or iii)By holding public auction including through e-auction mode; or iv)By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
CANARA BANK AUTHORIZED OFFICER

**Nav Mumbai Regional Office, Circle Office**  
Building, 8th Floor, 'A' Wing, C-14, G Block,  
BKC, Bandra East, Mumbai-400 051  
email :- recoveryroom@canarabank.com

**Ref. No. CB/6758/SARFAESI/DN/STP Dated: 13/11/2024**  
**REGD. POST WITH ACK. DUE**

**To the Borrower/Guarantors/Mortgagor: Mrs. Sufiyan Taki Parkar - Flat No. 201, 2nd Floor, Al Haqz Building, Survey No 108, Plot No 2, Village Daharali Tarfnee West, Taluka Karjat, District Raigad Maharashtra 410201 & Also Rahat Manjri, 2, Yakola Village Road, Santacruz (East), Mumbai, Maharashtra -400055**

**SUBJECT:** Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 21/12/2023 (date of Demand Notice), to the borrower/ firm **Mrs. SUFIYAN TAKI PARKAR** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 23,98,724.11 (Rupees Twenty three lakh ninety eight thousand seven hundred twenty four rupees and paise eleven only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 30/05/2024. Further, the said symbolic/ Physical possession notice was duly published in Mumbai Lakshdeep (Name of newspaper in local language) and Business Standard (Name of English Newspapers) newspapers on 01/06/2024 (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 23,98,724.11 (Rupees Twenty three Lakh Ninety Eight Thousand Seven Hundred Twenty Four Rupees And Paise Eleven Only)** as on 21/12/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i)By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii)By inviting tenders from the public; or iii)By holding public auction including through e-auction mode; or iv)By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
CANARA BANK AUTHORIZED OFFICER

**Nav Mumbai Regional Office, Circle Office**  
Building, 8th Floor, 'A' Wing, C-14, G Block,  
BKC, Bandra East, Mumbai-400 051  
email :- recoveryroom@canarabank.com

**REF:RO/LEGAL/SARFAESI/26/2024/MV DATE: 14.11.2024**

**To: Mr. Alok Saroj Prasad Singh, Ukul Chinchwadi, Karjat, Dist Raigad, Maharashtra - 410201, 8506011992**

**Mr. Sushant S Pedanekar, S/O Shashikant Pedanekar Bhoir, Complex R No 103 Agan Road, B R Nagar Diva East, Thane, Maharashtra-400612 Mob: -9004271312**

**Mr. Alok Saroj Prasad Singh - Flat No 101, 1st Floor, D Wing, "Saurabh Residency", Village Ukul, Taluka Karjat, District Raigad, Maharashtra 410201**

**Subject:** Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Sarfaesi Act, 2002) Read With Security Interest (Enforcement) Rules, 2002 As Amended From Time To Time.

Sir,

The undersigned being the authorized Officer of Canara Bank, KHARGHAR II branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under:

(That Mr. Alok Saroj Prasad Singh (hereinafter referred to as "THE BORROWER") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amounts in accordance with the terms and conditions of the above mentioned agreements.

That Mr. Sushant S Pedanekar has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the borrower for credit facilities up to the limit of **Rs. 20,00,000.00 (Rupees Twenty lakh only)** with interest thereon.

The M/s mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder.

However, from August 2024, the operation and conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to **Rs. 18,35,829.94 (Rupees Eighteen lakh thirty five thousand eight hundred twenty nine paise and nine hundred only)**, the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance/ credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt. An instalment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 06.11.2024 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured Creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 10.91% Per Annum for Housing Loan and 11.71% Per Annum for Canara home loan secure together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 18,35,829.94 (Rupees Eighteen lakh thirty five thousand eight hundred twenty nine paise and nine hundred only)**, together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:

a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset.

b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt;

Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt;

And under other applicable provisions of the said Act.

Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of Section, 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking You,  
Yours Faithfully, AUTHORIZED OFFICER

Serial No.	Loan A/C. Number	Nature Of Loan/Limit	Date Of Sanction	Amount
1.	160002114495	Housing Finance	06/01/2024	Rs.20,00,000.00
2.	164004105154	Canara Home Loan Secure	17/01/2024	Rs.47,772.00

SL No	IMMOVABLE	Name Of The Title Holder
1	Flat No101, 1st Floor, D Wing, "Saurabh Residency", Village Ukul, Taluka Karjat, District Raigad, Maharashtra-410201 Admeasuring 439.62 Sq.Ft. Built up Area Boundaries: North: Internal Road, South:Open Plot, East:Maple Green,West: Internal Road	Mr. Alok Saroj Prasad Singh

Serial No.	Loan A/C. Number	Nature Of Loan/Limit	Date of Sanction	Amount
1	160002114495	Housing Finance	06/01/2024	Rs.20,00,000.00
2	164004105154	Canara Home Loan Secure	17/01/2024	Rs. 48,132.00

**REF:RO/LEGAL/SARFAESI/27/2024/MV DATE: 16.11.2024**

**To: Mrs. Hamida Sajid Sayeed, CO Sajid Sayeed, Room No 32, Nabi Compound, Near Kuria Station Road Hariyanawala Lane, Kuria (West), Mumbai, Maharashtra -400070 9833157377**

**Hamida Sajid Sayeed, Flat No 511.5th Floor, Building No 23, Maharashtra Chsl, C.S. No.260/B, 261b, 312a, 312c, Village Ank, Near Hpnene Tennis Court, MmrdaColony, Vashi Naka, R.C. Marg, Chembur, Mumbai, Maharashtra - 400074, 9833157377**

**Subject:** Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Sarfaesi Act, 2002) Read With Security Interest (Enforcement) Rules, 2002 As Amended From Time To Time.

Sir,

The undersigned being the authorized Officer of Canara Bank, CBD BELAPUR branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as "the Act") do hereby issue this notice to you as under:

(That Mrs. Hamida Sajid Sayeed (hereinafter referred to as "The Borrower") have availed credit facility/ facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amounts **Rs. 29,00,000.00 (Rupees Twenty nine lakh only)** with interest thereon in accordance with the terms and conditions of the above mentioned agreements.

That- has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owing or incurred to the secured creditor by the borrower for credit facilities up to the limit of **Rs. 29,00,000.00 (Rupees Twenty nine lakh only)** with interest thereon.

(You The Person mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder.

However, from August 2024, the operation & conduct of the said financial assistance/ credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to **Rs. 30,73,529.52 (Rupees Thirty lakh seventy three thousand five hundred twenty nine paise fifty two only)**, the details of which together with the future interest rate are stated in schedule C hereunder. It is further stated that the borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, & have been evasive in settling the dues. The operation & conduct of the above said financial assistance/ credit facilities having come to a standstill & as a consequence of the default committed in repayment of principal debt, instalment & interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 09.11.2024 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor to through this notice brings to your attention that the borrower has failed and neglected to repay the said dues/ outstanding liabilities & hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured Creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 11.36% Per Annum for Housing Loan & 11.71% Per Annum for Canara home loan secure together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 30,73,529.52 (Rupees Thirty lakh seventy three thousand five hundred twenty nine paise fifty two only)**, together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:

13(4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:

a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset.

b) Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset.

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt;

Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt;

And under other applicable provisions of the said Act.

Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of Section, 13(13) the borrower/ Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restraint, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking You,  
Yours Faithfully, AUTHORIZED OFFICER

Serial No.	Loan A/C. Number	Nature Of Loan/Limit	Date Of Sanction	Amount
1.	160001899796	Housing Finance	10/10/2023	Rs. 29,00,000.00
2.	164003870150	Canara Home Loan Secure	13/10/2023	Rs. 1,33,517.00

